



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष १, अंक ५३(४)]

गुरुवार, डिसेंबर २४, २००९/पौष ३, शके १९३१

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असाधारण क्रमांक १०६

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Project Affected Persons Rehabilitation (Amendment) Act, 2009 (Mah. Act No. XXVIII of 2009), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

H. B. PATEL,
Secretary to Government,
Law and Judiciary Department.

MAHARASHTRA ACT NO. XXVIII OF 2009.

[First published, after having received the assent of the Governor, in the "Maharashtra Government Gazette", on the 24th December 2009].

An Act to amend the Maharashtra Project Affected Persons Rehabilitation Act, 1999.

WHEREAS both Houses of the State Legislature were not in session ;

AND WHEREAS the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate action to amend the Maharashtra Project Affected Persons Rehabilitation Act, 1999, for the purposes hereinafter appearing ; and, therefore, promulgated the Maharashtra Project Affected Persons Rehabilitation (Amendment) Ordinance, 2009, on

Mah.
XI of
2001.
Mah.
Ord.
XIX of
2009.

the 28th August 2009 ;

AND WHEREAS it is expedient to replace the said Ordinance by an Act of the State Legislature; it is hereby enacted in the Sixtieth Year of the Republic of India as follows :—

Short title
and
commence-
ment.

1. (1) This Act may be called the Maharashtra Project Affected Persons Rehabilitation (Amendment) Act, 2009.

(2) It shall be deemed to have come into force on the 28th August 2009.

Amendment
of section 17
of Mah. XI of
2001.

2. Section 17 of the Maharashtra Project Affected Persons Rehabilitation Act, 1999 (hereinafter referred to as "the principal Act"), shall be re-numbered as sub-section (1) thereof and after sub-section (1), as so re-numbered, the following sub-section shall be added, namely :—

Mah.
XI of
2001.

"(2) Notwithstanding anything contained in sub-section (1), it shall be lawful for the State Government to grant such alternative benefits to the project affected person in lieu of the developed land as the State Government may notify taking into consideration the nature of the project and the local conditions."

Repeal of
Mah. Ord.
XIX of 2009
and saving.

3. (1) The Maharashtra Project Affected Persons Rehabilitation (Amendment) Ordinance, 2009, is hereby repealed.

Mah.
Ord.
XIX
of
2009.

(2) Notwithstanding such repeal, anything done or any action taken (including any notification issued) under the principal Act, as amended by the said Ordinance, shall be deemed to have been done, taken or issued, as the case may be, under the corresponding provisions of the principal Act, as amended by this Act.